

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, COURT – II**

**Item No. 218**  
**(IB)-1126(ND)2020**

**IN THE MATTER OF:**

**Trans Asian Shipping Services Private Limited**

...

**Applicant/Petitioner**

**Versus**

**Blue Bird Logistics Private Limited**

...

**Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 10.03.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:** Adv Akshay Srivastav and Adv Prateek Vats for Operational Creditor

**ORDER**

Ld. Counsel for the Respondent seeks adjournment to file the reply. On his request, last opportunity is granted to file the reply within 10 days. No further adjournment will be granted. Applicant is directed to file the rejoinder, if any, within 4 days from the date of receipt of the reply. List the matter on 26<sup>th</sup> March, 2021.



**(L. N. GUPTA)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**